

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE**

BENCH, PUNE AT PUNE

I.A . No. 168/2025

IN

APPEAL NO. 117/2025



IN THE MATTER OF:-

MR. SADGURU RAGHUVVEER
PEDNEKAR & Ors

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS

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1.	REPLY TO APPLICATION FOR CONDONATION OF DELAY, I.A NO. 168/2025 FILED BY THE APPELLANTS IN APPEAL NO. 117/2025 ALONG WITH AFFIDAVIT.	

FILED THROUGH

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PLACE: Pune

Date: 17/09/2025

DATE:



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**REPLY TO APPLICATION ON BEHALF OF RESPONDENT NO. 5
FOR CONDONATION, I.A 168/2025 FILED BY THE
APPELLANT IN APPEAL NO. 117/2025.**

MOST RESPECTFULLY SHOWETH:

I, Shri. Anil Prabhakar Naik, S/o late Prabhakar Shambhoo Naik,
R/o - 64/F, Parel Village, Parel, Mumbai -400012, do hereby
solemnly affirm and state on oath as under:-

1. That I am the Respondent No. 5 and such I am well
conversant with the facts and circumstances of the case and

Anil Naik

in that capacity I am duly competent to swear to the present affidavit.

2. That after carefully going through the Application filed on behalf of the Appellant, I am submitting the present Reply for kind consideration of this Hon'ble Tribunal.
3. I state that the Appellant has filed the present Appeal challenging the demolition direction bearing reference No. GCZMA/N/Ille-Compl/22-23/36/Part/3970, dated 28/02/2025 passed by the Respondent No. 1 Goa Costal Zone Management Authority (GCZMA) directing demolition of structure 'C' & 'E". There is delay in filing the said Appeal and hence the Appellant has filed this present Application for Delay Condonation.
4. I state that the contentions raised in the Application are not true and correct and the same are denied by the Respondent. There is no justifiable reason mentioned by the Appellant for filing an Appeal after the delay of 1 days. The Appellant has vaguely mentioned that the delay has arisen owing the miscalculation of limitation period. The conjectures made by the Applicant in the present I.A are without any sufficient cause and evidence. The grounds

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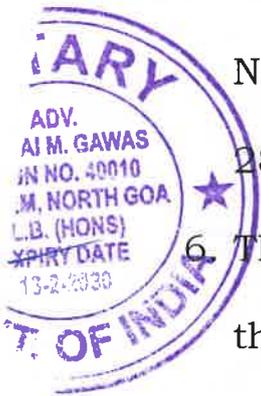


advanced by the Applicant for the delay, do not constitute sufficient cause under law. The reason for delay is attributable to the Appellant's internal inefficiencies, which cannot be treated as valid reasons for condonation.

PARA -WISE REPLY:

5. The contents of para -1 are admitted to the extent that the Appeal under section 16 of the National Green Tribunal Act, 2010 (NGT Act), impugning the direction bearing reference No.GCZMA/N/Ille-Compl/22-23/36/3970dated 28/02/2025.
6. The contents of Para 2 are a matter of fact and record, and the same do not mandate a reply.
7. The contents of paragraph 3 are wrong and denied. It is vehemently denied that the delay has arisen owing to the miscalculation of the limitation period.
8. That the assertions made in Para-4-5 by the Applicant are wrong and denied. It is specifically denied that the Applicants have a good case on the merits and have all likelihood of succeeding in the present Appeal. It is further

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submitted that the merits of the case cannot be decided at the stage of deciding the condonation of the delay.

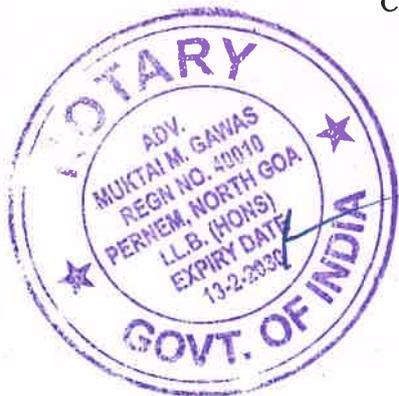
PRAYERS

Therefore, in view of the above reply, it is graciously prayed that:-

1. Dismiss the Application for Condonation of Delay, as it lacks sufficient cause and fails to meet the statutory timeline established under law;
2. Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

W. Pratik

Ankur Kumar



FILED THROUGH

(ANKUR KUMAR & ASSOCIATES)

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Solemnly affirmed Before me by Anil Prabhakar
Name who has been identified before me by
Adhar Chand known to me personally
Pernem on 17/9/25 Regn. No. 754/25

Gawas
ADV. MUKTA MANOHAR GAWAS
NOTARY
PERNEM, NORTH GOA
GOA

PLACE: Pune

DATE: 17/9/2025

